

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 109
IA-2733/ND/2021 (IB)-1324(ND)2019

IN THE MATTER OF:

Schneider Electric India Pvt. Ltd.	...	Applicant
Vs.		
Apex Electro Devices Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA No. 2733/ND/2021:

Application filed by the IRP under Section 19 of the Insolvency & Bankruptcy Code, 2016. Learned Counsel states that notice was issued and service affidavit is filed. As per the service affidavit, service is complete on the addresses from which various correspondence were exchanged by the ex-Directors as well as by Statutory Auditors. Respondents No. 1 to 3 are served. Last chance is given to respondents No. 1 to 3 to file reply within three weeks, failing which, strictures will be passed. List on 14.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

